

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

5. IA 3312/2024 in C.P. (IB)/4367(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 27.06.2024**

**NAME OF THE PARTIES:- Indian Oil Corporation Limited V/s
Mr. Harshad Deshpande Resolution Professional
of Altair Industrial Technologies Private Limited
IN THE MATTER OF
Altair Industrial Technologies Private Limited.**

**Section: Sec 60(5), Rule 11 of NCLT, 2016 U/s 10 of Insolvency and Bankruptcy Code,
2016**

ORDER

IA No. 3312/2024: Counsel Sambhav appeared for the applicant through VC. Counsel Geeta Toraskar appeared for the respondent through VC. Counsel Harshad Deshpande (RP of Altair Industrial). This IA has been filed by the applicant seeking direction against the RP to admit their claim. Counsel for the RP seeks time to file reply. Time granted. Let the reply, if any, be filed within a period of two weeks from today by serving an advance copy to the other side at least two days before the next date of hearing. List this matter on **18.07.2024.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
HARSHADA

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)